(b) whether it is a fact that prolonged idleness of the Haldia Plant would be a bigger problem than the problems faced by the project during the Commissioning period",

(d) whether liability has been fixed on officials responsible for such in decision;

(d) whether Government intend to bring outa white paper on Haldia Project; and(e) if not, the reasons therefor ?

(c) if not, the feasons therefor .

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) to (e) Letter of intent for setting up a Petrochemicals Project at Haldia has been granted to West Bengal Industrial Development Corporation (WBIDC) in August, 1990. Foreign collaboration tie-ups and import of capital goods have been approved recently.

In view of the above, the question of idleness revival of the Plant, does not arise.

3755. [Transferred to the 25th March, 1992].

New packaging material norms for pharmaceutical industry

3756. SHRI KAMAL MORARKA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have accepted the new packaging meterial norms for the pharmaceutical industry;

(b) if so, what are these norms and by when these would be implemented;

(c) whether these norms would push up the prices further; and

(d) if not, how the additional costs would be absrb ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) and (b) Yes, Sir. Based on the study Report of BICP with regard o packing material charges, Government have since revised the packing material norms which are confindential in nature.

(c) and (d) Yes, Sir. However, the extent of increase will not be much,

to Questions

Development of Konkan Region

3757. KUMART CHANDRIKA PRE-MJI KEN1A : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the backward Konkan region which is emerging as the country's foremost chemical belt is being developed; and

(b) if so, the details there of 1

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Industrial Licence for Drugs

3758. SHRI VITHALBHAI M. PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether it a fact that Government have decided to do away with industrial licence for some drugs produced in the country;

(b) what are the drugs Government have decided to delicence; and

(c) what are the drugs which would remain for industrial Licences ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) to (c) The Drug Policy is still under review.

Reduction in fertilizer subsidy

3759. SHRI BHUPINDER SINGH MANN : Will the PRIME MINIST R be pleased to state :

(a) whether it is a fact that at the time of reduction in fertilizers subsidies, the stocks already lying with the distributing agencies were sold at old rates to farmers;

(b) whether it is also a fact that as a result of an agitation by Punjab Unit of Bharti Kisan Union, a big scandal was unearthed in which old stocks of fertilizers were sold at New rates to farmers; many officers of Agriculture Department were suspended and an inquiry officer was appointed to go deeper into the scandal; and

(c) whether Government would assure that excess amount charged from the farmers, would be returned to them, or alternatively whether Government would release equivalent stock of fertilizer to be sold to farmers at old rate ?

TUB MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN) : (a) Fertilizer prices were revised with effect from 25th July, 1991 and again w.e.f. 14th August, 1991. At the time of revision on 25th July, 1991, the Government notification provided that the stocks held by retailers as on 24-7-1991 will be sold at the pre-revised prices; however, the stocks as above held by wholesalers and manufacturers were to be sold at the revised prices. When the prices were again revised w.e.f. 14th August, 1991, the relevant Government notification provided that the stocks acquired both by wholesalers and retail dealers at pre- 24th July, 1991 prices, shall be sold at the pre-revised prices.

(p) The powers for enforcement of sale of fertilizers to the farmers at the statutorily fixed prices are vested with the State Government concerned and, therefore, the complaints received by Government in this regard were forwarded to the State Government of Punjab for necessary action. The report from the State Government on the action taken by them is awaited.

(c) Under the Fertilizer (Control) Order, 1995 there is no provision for refund of excess amount charged by fertilizer dealers to the farmers. There is also no provision for releasing equivalent quantity of fertilizers at the old rates. It is for the State Government of Punjab to take appropriate renedial action in this regard.

Decontrollinn deregulation fertilisers

3760. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any representation from the fertilizer industry to decontrol/ deregulate fertilizers;

(b) if so, what are the details thereof; and

(c) what steps have been taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (*a*) and (b) The Fertilizers Association of India in a Memorandum dated 29th November, 1991 has stated that the fertilizer industry would rather welcome removal of all price and distribution controls on fertilizers to allow for market forces to operate rather than tightening the norms of subsidy payment during the 6th pricing period,

(c) The entire issue of fertilizer pricing and subsidy is presently being considered by a Parliament Committee.

Public and Co-operative Sector's Urea Manufacturers

3761. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that many Public Sector and Co-operative Sector Urea manufacturers have purchased large quantities of HDPE and PP bags immediately after the commencement of partial strike in the jute sector;

(b) if so, what are the details unit-wise; and

(c) whether Government are also aware that such parchase of HDPE an J PP bag? have been made in large quantities?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) Four public sector undertakings (viz. Rashtriya Chemicals and Fertilizers Ltd., Hindustan Fertilizer Corporation Ltd., Fertilizer Corporation of India Ltd. and FACT) and one fertilizer manufacturing Cooperative Society (IFFCO) purchased HDPE bags as a temporary measure in varying quantities. This was done as they were experiencing difficulty in procuring adequate quantities of jute bags due to the strike in the jute industry in late January, 1992.

रुग्ण फार्मास्युटिकल्स कंगरिनयों के मामले को बीआईएफआर को औंग जात:

3762. **श्री अनस्तराम जम्यसवाल**ः क्या प्रधान मंत्री पहवताने की कृष्ण करेंगे कि :

(क) क्या पहसव है कि सरकार ने सार्वजनिक क्षेत्र की रुग्ण फार्मास्युटिकल